

**WORKING JOURNALISTS (INDUSTRIAL DISPUTES) ACT,
1955**

1 of 1955

[12th March, 1955]

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**WORKING JOURNALISTS (INDUSTRIAL DISPUTES) ACT,
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An Act to apply Industrial Disputes Act, 1947 to working journalists
Be it enacted by Parliament in the Sixth Year of the Republic of
India as follows:

1. Short title :-

This Act may be called the Working Journalists (Industrial Disputes)
Act, 1955.

2. Definitions :-

In this Act,-

(a) "newspaper" has the meaning assigned to it in Press and
Registration of Books Act, 1867 ;

(b) "working journalist" means a person whose principal avocation
is that of a journalist and who is employed as such in, or in relation
to, any establishment for the production or publication of a
newspaper or in , or in relation to, any news agency or syndicate
supplying material for publication in any newspaper, and includes
an editor, a leader-writer, news editor, sub-editor, feature-writer,
copy-tester, reporter, correspondent, cartoonist, news-
photographer and proof-reader, but does not include any such
person who-

(i) is employed mainly in a managerial or administrative capacity,
or

(ii) being employed in a supervisory capacity, exercise, either by the nature of the duties attached to the office or by reason of the powers vested in him functions mainly of a. managerial nature.

3. Act No. 14 of 1947 to apply to working journalists :-

The provisions of Industrial Disputes Act, 1947 , shall apply to, or in relation to, working journalists as they apply to, or in relation to, workmen within the meaning of that Act.